FIR No. 382/19 PS Nihal Vihar State Vs. Hemant @ Ginni U/s 454/380/411/34 IPC

22.08.2020

An application for cancellation of bail of accused Hemant

@ Ginni filed on behalf of Ld. APP Sh. Satish Shukla on e-mail ID of Court (in the capacity of Duty MM).

Present: Sh. Arvind Dahiya, Ld. APP for the State

Let notice be issued to accused through IO for reply of

aforesaid application for 26.08.2020.

FIR No. 288/15 PS Nihal Vihar State Vs. Pawan @ Ankush U/s 379 IPC

22.08.2020

An application for cancellation of bail of accused Pawan @ Ankush filed on behalf of Ld. APP Sh. Satish Shukla on e-mail ID of Court (in the capacity of Duty MM).

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Let notice be issued to accused through IO for reply of

aforesaid application for 26.08.2020.

FIR No. 413/18 PS Nihal Vihar State Vs. Pawan @ Ankush U/s 392/34 IPC

22.08.2020

An application for cancellation of bail of accused Pawan @ Ankush filed on behalf of Ld. APP Sh. Satish Shukla on e-mail ID of Court (in the capacity of Duty MM).

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Let notice be issued to accused through IO for reply of

aforesaid application for 26.08.2020.

FIR No. 478/2020 PS Hari Nagar U/s 279/337 IPC Vehicle No. DL4SCQ-2603

22.08.2020

Present:

Sh. Arvind Dahiya, Ld. APP for the State

None.

Report not received.

Let report be called from IO / SHO for <u>25.08.2020</u>.

## FIR No. 183/2020 PS Anand Parbat

22.08.2020

Present:

Sh. Arvind Dahiya, Ld. APP for the State

None for the surety.

Be put up for appearance of surety on <u>26.08.2020</u>.

FIR No. 590/2020 PS Rajouri Garden State Vs. Ravi @ Manish U/s 25/54/59 Arms Act

22.08.2020

This is an application for bail moved on behalf of accused

Ravi @ Manish taken up through Cisco Webex.

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Ld. Counsel Sh. Sushil Kumar Pandey and Ms. Rachna

Aggarwal for accused / applicant Ravi @ Manish.

Reply of the IO perused. As per the reply, accused was found in possession of desi katta.

Submissions heard.

As recovery has been effected and interrogation is not required from accused / applicant, therefore, accused is admitted to bail on furnishing of Bail Bonds in the sum of Rs.15,000/- alongwith one surety in like amount.

Application disposed off accordingly.

Copy of order be sent to Ld. Counsel for applicant /

accused.

FIR No. 665/2020 PS Nihal Vihar State Vs. Manoj U/s 392/34 IPC

22.08.2020

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Ld. Counsel Sh. Tarun Shokeen for accused in person

Report not received.

Let report be called for 24.08.2020.

e-FIR No. 001765/2020 PS Nihal Vihar State Vs. Unknown U/s 379 IPC

22.08.2020

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Ld. Counsel Sh. Lalit Sharma for applicant.

Report not received.

Let report be called for <u>25.08.2020</u>.

FIR No. 92/2020 PS Nihal Vihar State Vs. Meena U/s 380/411/34 IPC

22.08.2020

Application for grant of bail on behalf of accused Meena

received from the Office of Ld. CMM (West).

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Let reply be called from IO concerned for <u>24.08.2020</u>.

NDOH intimated to the Ld. Counsel for applicant / accused

telephonically.

FIR No. 136/2020 PS Nangloi State Vs. Sumit @ Naveen U/s 379/411 IPC

22.08.2020

This is an application for bail moved on behalf of accused

Sumit @ Naveen.

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Ld. Counsel Sh. Sanjay Kumar Singh for applicant / accused.

Reply filed by the IO perused. As per reply of IO,

chargesheet in this case has been filed.

Therefore, matter be put up before concerned Court of PS

Nangloi on **25.08.2020**.

FIR No. 783/2020 PS Nangloi State Vs. Abdul Rehman U/s 308/386/387/506/34 IPC

22.08.2020

This is an application u/s 437 CrPC on behalf of applicant / accused Abdul Rehman S/o Alfaj Hussain forwarded by the concerned Jail Superintendent.

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Ld. LAC Sh. K.K. Singh for accused / applicant

Let reply be called from the IO / SHO concerned for

**25.08.2020**.

FIR No. 430/2020 PS Paschim Vihar East State Vs. Vicky Aggarwal U/s 379/411 IPC

22.08.2020

This is a bail application moved on behalf of accused Vicky Aggarwal.

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Ld. Counsel Sh. Vishnu Kumar for applicant / accused

Reply of bail application filed. As per reply, accused has been involved in several other cases. However, reply filed by IO shows involvement in two cases. However, copy of FIR is not produced on record. Therefore, Court is unable to appreciate allegations against accused. IO is directed to file copy of FIR against accused, for 25.08.2020.

Copy of this order be sent to IO for compliance.

FIR No. 0583/2020 PS Paschim Vihar West State Vs. Sonu U/s 25/54/59 Arms Act

22.08.2020

Application for grant of bail on behalf of accused Sonu received from the Office of Ld. CMM (West).

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Let reply be called from IO concerned for  $\underline{24.08.2020}$ .

NDOH intimated to the Ld. Counsel for applicant / accused

telephonically.

e-FIR No. 18334/15 PS Paschim Vihar State Vs. Jitender U/s 379/411/34 IPC

22.08.2020

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Asstt. Ahlmad of the Court of Ld. MM Sh. Puneet Nagpal in

person.

He submitted that chargesheet in this case has been filed. Application perused. Considering the application as well as submissions of Asstt. Ahlmad that chargesheet has been filed, matter be listed before the concerned Court on <u>26.08.2020</u>.

NDOH intimated to the Ld. Counsel for applicant / accused telephonically.

## e-FIR No. 005228/2020 PS Paschim Vihar West State Vs. Unknown

22.08.2020

This is an application moved on behalf of complainant Ms. Kulwinder Kaur D/o Sh. Angrez Singh for issuance of Non Traceable report.

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Report not received.

Let report be called for **25.08.2020**.

FIR No. 657/2020 PS Khyala State Vs. Devinder Singh @ Prince U/s 356/379/411/34 IPC

22.08.2020

This is the bail application moved on behalf of accused Devinder Singh @ Prince taken up through Cisco Webex.

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Ld. Counsel Sh. M.L. Gupta for applicant / accused

Devinder Singh @ Prince.

Ld. Counsel for accused Devinder Singh @ Prince submitted that accused has been granted interim bail in 02 cases i.e. FIR No. 437/2020 PS Moti Nagar and FIR No. 588/2019 PS Rajouri Garden.

Reply of the IO filed. However, copy of FIR is not annexed with the reply. IO is directed to file copy of FIR for appreciation of allegations against the Court, on <u>24.08.2020</u>.

FIR No. 748/19 PS Nihal Vihar State Vs. Pawan @ Ankush U/s 380/411/34 IPC

22.08.2020

An application for cancellation of bail of accused Pawan @ Ankush filed on behalf of Ld. APP Sh. Satish Shukla on e-mail ID of Court (in the capacity of Duty MM).

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Let notice be issued to accused through IO for reply of

aforesaid application for  $\underline{26.08.2020}$ .

FIR No. 800/2020 PS Nihal Vihar State Vs. Ravi U/s 336 IPC & 25/27/54/59 Arms Act

22.08.2020

Application received on Court e-mail ID u/s 439 CrPC on

behalf of accused / applicant Ravi.

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Let reply be called from IO concerned for <u>24.08.2020</u>.

NDOH intimated to the Ld. Counsel for applicant /

accused telephonically.

e-FIR No. 39206/19 PS Anand Parbat State Vs. Ravi Soni U/s 379 IPC

22.08.2020

This is an application u/s 437 CrPC on behalf of applicant / accused Ravi Soni forwarded by the concerned Jail Superintendent.

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Ld. LAC Sh. A.K. Jha for accused / applicant

Let reply be called from the IO / SHO concerned for

**25.08.2020**.

e-FIR No. 000446/2020 PS Rajouri Garden State Vs. Manish Yadav U/s 380/411 IPC & 25/54/59 Arms Act

22.08.2020

This is an application u/s 437 CrPC on behalf of applicant / accused Manish Yadav forwarded by the concerned Jail Superintendent.

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Ld. LAC Sh. A.K. Jha for accused / applicant

Let reply be called from the IO / SHO concerned for

<u>24.08.2020</u>.

FIR No. 279/19 PS Nihal Vihar State Vs. Deepak Kumar @ Mental U/s 392/411/34 IPC

22.08.2020

This is an application u/s 437 CrPC on behalf of

applicant / accused Deepak Kumar @ Mental forwarded

by the concerned Jail Superintendent.

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Ld. LAC Sh. A.K. Jha for accused / applicant

Let reply be called from the IO / SHO concerned for

<u>24.08.2020</u>.

FIR No. 465/2020 PS Paschim Vihar State Vs. Govinda @ Vijay U/s 25/54/59 Arms Act

22.08.2020

This is an application u/s 437 CrPC on behalf of applicant / accused Govinda @ Vijay forwarded by the concerned Jail Superintendent.

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Ld. LAC Sh. A.K. Jha for accused / applicant

Let reply be called from the IO / SHO concerned for

<u>24.08.2020</u>.

FIR No. 511/2020 PS Nangloi State Vs. Pappu U/s 379/411/34 IPC

22.08.2020

This is an application u/s 437 CrPC on behalf of applicant / accused Pappu forwarded by the concerned Jail Superintendent.

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Ld. LAC Sh. A.K. Jha for accused / applicant

Let reply be called from the IO / SHO concerned for

**25.08.2020**.

22.08.2020

This is an application u/s 437 CrPC on behalf of applicant / accused Sohan Devi @ Galli forwarded by the concerned Jail Superintendent.

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Ld. LAC Sh. A.K. Jha for accused / applicant

Let reply be called from the IO / SHO concerned for

<u>25.08.2020</u>.

FIR No. 0483/2020 PS Hari Nagar State Vs. Amit U/s 387/440/506/34 IPC

22.08.2020

This is an application moved on behalf of accused / applicant Amit for bail taken up through Cisco Webex.

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Ld. Counsel Sh. Rakesh Sharma for applicant / accused

Amit.

Submissions heard.

Ld. Counsel for accused submitted that accused is in JC since 05.08.2020 and the accused was falsely implicated in the present case. He further submitted that no purpose would be served by keeping the accused in JC.

Reply of the IO perused. As per reply, accused Ashu had made call from the mobile of accused Amit.

Considering the gravity of offence and nature of allegations, Court is not inclined to grant bail to accused Amit. Therefore, bail application filed by accused Amit stands dismissed.

Copy of order be sent to Ld. Counsel for applicant

[RAKESH KUMAR-II] Duty MM-I (West District)

THC/Delhi/22.08.2020

e-FIR No. 29723/19 PS Rajouri Garden State Vs. Harpreet @ Honey @ London

22.08.2020

An application for release of accused Harpreet @ Honey

@ London.

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Ld. LAC Sh. K.K. Singh for accused Harpreet @ Honey @

London.

Ld. LAC submitted that accused was granted bail on 20.07.2020 subject to furnishing of Bail Bond in the sum of Rs.20,000/-with one surety in like amount. Ld. LAC submitted that due to poverty, accused is not in a position to submit solvency of Rs.20,000/-. On inquiry from the Court, Ld. LAC submitted that accused has been involved in other offences also.

Submissions heard.

In the view of the Court, bail amount of Rs.20,000/- is not a huge amount so that condition of Bail Bonds be changed. Therefore, application filed by Ld. LAC is dismissed.

Copy of the order be given dasti.

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FIR No. 399/2020 PS Mayapuri State Vs. Jaipal & Anr. U/s 25/54/59 Arms Act

22.08.2020

Chargesheet filed.

Present:

Sh. Arvind Dahiya, Ld. APP for the State

IO ASI Narender Kumar in person

IO submitted that accused Jaipal and Amit are in JC.

Chargesheet be sent to concerned Court for <u>26.08.2020</u>.

FIR No. 0168/2020 PS Anand Parbat U/s 356/379/34 IPC

22.08.2020

An application on behalf of applicant Kishan Kumar for release of mobile phone Samsung A-7 bearing IMEI No. 352982104955201, 352983104955209 filed.

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Applicant Sh. Kishan Kumar in person

Submissions heard.

Reply of IO perused. As per reply, State has no objection in releasing the mobile phone.

In view of the directions given by the Hon'ble Supreme Court in case titled as Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638 and Hon'ble High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014, the mobile phone in question be released to the applicant on furnishing Indemnity bond in the sum of Rs.5000/-. IO is directed to prepare a detailed panchnama and shall also take the photographs of the mobile phone from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the Mobile phone is released. The said panchnama shall be filed alongwith the chargesheet.

Copy of this order be given dasti to applicant / Ld. Counsel. Copy of this order be sent to the SHO concerned for compliance.

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Kishan Hoovi

22/08/2020

FIR No. 776/2020 PS Nihal Vihar State Vs. Unknown U/s 356/379/34 IPC

22.08.2020

An application on behalf of applicant / complainant Mustafa for release of mobile phone Realme 51 Blue Colour bearing IMEI No. 862923049394794, 862923049394786 filed.

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Ld. Counsel Sh. Lalit Sharma for applicant.

Submissions heard.

Reply of IO perused. As per reply, State has no objection in releasing the mobile phone.

In view of the directions given by the Hon'ble Supreme Court in case titled as Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638 and Hon'ble High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014, the mobile phone in question be released to the applicant on furnishing Indemnity bond in the sum of Rs.5000/-. IO is directed to prepare a detailed panchnama and shall also take the photographs of the mobile phone from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the Mobile phone is released. The said panchnama shall be filed along with the chargesheet.

Copy of this order be given dasti to applicant / Ld. Counsel.

Copy of this order be sent to the SHO concerned for compliance.

[RAKESH KUMAR-II] Duty MM-I (West District THC/Delhi/22.08.2020

2018/22 18/22 18/22

e-FIR No. 014310/2020 **PS Nihal Vihar** U/s 379 IPC

22.08.2020

This is an application for release of vehicle bearing registration No. DL4SCD-4238.

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Ld. Counsel Sh. Lalit Sharma for applicant Santosh Kumar.

Reply of IO perused.

As per reply, State has no objection in releasing vehicle to the registered owner.

In view of the directions given by the Hon'ble Supreme Court in case titled as Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638 and Hon'ble High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014, the vehicle in question bearing registration number DL4SCD-4238 be released to the registered owner / rightful owner on furnishing Indemnity Bond in the sum of Rs.20,000/-. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by accused. The said panchnama shall be filed alongwith the chargesheet.

Copy of this order be given dasti to applicant.

Copy of this order be sent to the SHO concerned for compliance.

[RAKESH KUMAR Duty MM-I (West D

THC/Delhi/22.08.2020

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FIR No. 0060/2020 PS Mayapuri State Vs. Jaipal U/s 379 IPC

22.08.2020

Chargesheet filed.

Present:

Sh. Arvind Dahiya, Ld. APP for the State

IO HC Murari Lal in person

Chargesheet be sent to concerned Court for <u>26.08.2020</u>.

FIR No. 481/2020 PS Hari Nagar State Vs. Saurabh Kumar Gupta U/s 420 IPC & 66C/66D IT Act

22,08,2020

This is an application moved on behalf of applicant Saurabh Kumar Gupta for release of Jamatalashi articles.

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Ld. Counsel Sh. Mohit Auluck for applicant joined through

Cisco Webex.

Submissions heard on the application for return of Jamatalashi articles.

Report perused. Jamatalashi be returned to the Applicant / rightful person, as per report.

Application disposed off accordingly.

Copy of the order be given dasti to the applicant.

FIR No. 481/2020 PS Hari Nagar State Vs. Sonu Singh U/s 420 IPC & 66C/66D IT Act

22.08.2020

This is an application moved on behalf of applicant Sonu Singh for release of Jamatalashi articles.

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Ld. Counsel Sh. Mohit Auluck for applicant joined through

Cisco Webex.

Submissions heard on the application for return of Jamatalashi articles.

Report perused. Jamatalashi be returned to the Applicant / rightful person, as per report.

Application disposed off accordingly.

Copy of the order be given dasti to the applicant.

FIR No. 481/2020 PS Hari Nagar State Vs. Kuresh U/s 420 IPC & 66C/66D IT Act

22.08.2020

This is an application moved on behalf of applicant Kuresh for release of Jamatalashi articles.

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Ld. Counsel Sh. Mohit Auluck for applicant joined through

Cisco Webex.

Submissions heard on the application for return of Jamatalashi articles.

Report perused. Jamatalashi be returned to the Applicant / rightful person, as per report.

Application disposed off accordingly.

Copy of the order be given dasti to the applicant.

FIR No. 594/2020 PS Nangloi State Vs. Ashok U/s 354/354B IPC

22.08.2020

This is an application seeking bail u/s 437 CrPC on behalf of applicant / accused Ashok filed through Central Jail No. 4, Jail Superintendent.

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Ld. LAC Sh. A.K. Jha on behalf of accused / applicant

Ashok.

Reply of IO filed. As per reply, allegations against the accused is that he had pulled the saree and forcefully tried to sexually assault the victim.

Submissions heard.

Considering the submission that accused is not required for interrogation and in the view of the Court, accused is not required for investigation purpose, accused is admitted to bail on furnishing of Bail Bonds in the sum of Rs.15,000/- alongwith one surety in like amount.

Application disposed off accordingly.

Copy of the order be given dasti to the Ld. LAC.

FIR No. 799/2020 PS Nangloi State Vs. Akshay U/s 25/54/59 Arms Act

22.08.2020

This is an application seeking bail u/s 437 CrPC on behalf of applicant / accused Akshay filed through Central Jail No. 4, Jail Superintendent.

Present:

Sh. Arvind Dahiya, Ld. APP for the State

Ld. LAC Sh. A.K. Jha on behalf of accused / applicant

Akshay.

Reply of IO filed. As per reply, allegations against the accused is that he was found in possession of one buttondar knife.

Submissions heard.

Considering the submission and perusal of reply filed by the IO that recovery has been effected, accused is admitted to bail on furnishing of Bail Bonds in the sum of Rs.10,000/- alongwith one surety in like amount.

Application disposed off accordingly.

Copy of the order be given dasti to the Ld. LAC.